

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

24

T.C.P No. 06/(MAH)/2015

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.01.2018

NAME OF THE PARTIES: Najeti & Anr.
V/s.
Eagle Agro Farms Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	G. Venkatesh Rao	Advocate for Pet'raev	
2.	A. S. Kandalgaonkar	Adv. for Pett Haner	
3.	Fodherh. S Shetye I/B Rahwl. D.Oak	Advocate for Respondent nos 1 to 6	

ORDER

TCP No. 06/397-398/NCLT/MB/MAH/2015

Owing to paucity of time, this Bench is unable to provide expeditious hearing to the Petitioner in the main case.

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In view of the same, the Petitioner's side has raised apprehension that R7-8, despite the order dated 29.01.2015 pending against R1-6, has been trying to create third party rights against the asset of R1 Company, upon which a restraint order has already been inforce, this Bench, so as to protect the interest of the Petitioner and in furtherance of the Order dated 29.01.2015 already in force against the Respondent 1-6, hereby makes it clear that since interim restraint order is already pending against R1 to maintain 'status quo' in respect of immovable assets of R1, it is hereby further clarified in respect to immovable properties of R1 Company, R7-8 shall not create any third party rights over the property of R1 Company pending disposal of the case.

List this matter on 09.03.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)